

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3142/2018

New Delhi, this the 23rd day of August, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)
Hon'ble Mr. Ashish Kalia , Member (Judicial)**

Aman (Aged about 26 years)
S/o Sh. Surender Singh,
R/o H. No. 92, Choti chopal wali Gali, Vill Auchandi,
New Delhi -110039.
(Des. (Post Gauar).Applicant

(Present: Mr.Amit Chawla)

(By Advocate: Mr. Prateek Tushar Mohanty)

Versus

1. The Secretary
M/o Communication
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi -110001.
2. The Chief Postmaster General
Dak-Tar Bhawan,
G.P.O. Parliament Street,
New Delhi-110001. .. Respondents

(Present: Mr.Piyush Gaur for R-1, Mr. N.K. Aggarwal for R-2)

ORDER (ORAL)

(By Hon'ble Ms. Praveen Mahajan, Member (A):-

- Heard learned counsel for the applicant.
2. At the outset, learned counsel for the applicant stated that he will be happy and satisfied if the respondents are directed to consider & decide the claim of the applicant in line with the applicants of the OA No.2144/2018, since he is a similarly placed, as the applicant in the aforementioned OA.
 3. In view of the limited prayer of the applicant, the OA is disposed of, at the admission stage itself directing the respondents to consider the claim of the applicant in line with the applicants of OA No. 2144/2018 (**Neeraj Dabas & Ors vs. UOI and Ors.** decided on 28.05.2018) as per law and as per his eligibility. His claim may be considered and decided by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order.

4. It is made clear that nothing has been commented upon merits of the case.

(Ashish Kalia)
Member (J)

(Praveen Mahajan)
Member (A)